

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No. 2184/2019**

**IN**

**Company Appeal (AT)(Ins) No. 684 of 2019**

**IN THE MATTER OF:**

**M/s. H.M. Industrial Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s. Shah Kirit Kumar  
Babulal Ni Company & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Anandodaya Mishra, Advocate**

**O R D E R**

**15.07.2019** I.A. 2184 of 2019 has been preferred by one 'Mr. Paresh Patel', 'Promoter & Director' of 'M/s. H.M. Industrial Private Limited' (Corporate Debtor) with the prayer to substitute his name as Appellant and to transpose 'M/s. H.M. Industrial Private Limited' through 'Interim Resolution Professional' 'Mr. Sunil Kumar Agarwal' as 2<sup>nd</sup> Respondent.

Having heard the learned counsel for the appellant and taken into consideration the fact that appeal u/s 61 is not maintainable at the instance of the 'Corporate Debtor, the application for substitution is allowed.

Let the name of the present appellant be substituted with 'Mr. Paresh Patel' as 'Appellant'.

'M/s. H.M. Industrial Private Limited ('Corporate Debtor') be transposed as 2<sup>nd</sup> Respondent through the Insolvency Resolution Professional.

Necessary corrections be made in the cause title and the paper book by 16<sup>th</sup> July, 2019.

I.A. No. 2184 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Balvinder Singh]  
Member (Technical)

[Kanthi Narahari]  
Member (Technical)

ns/sk/